

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 147 of 2011 in
D.F.R. No. 725 of 2011

Dated :5th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Cochin Special Economic Zone **... Appellant(s)**

Versus

Kerala State Electricity Regulatory Commission & Anr. **...Respondent(s)**

Counsel for the Appellant(s): **Mr. Joseph Markos, Sr. Adv. with**
Mr. M.P. Vinod &
Ms. Neelam Saini

Counsel for the Respondent(s): **Mr. M.T. George for R2**

ORDER

I.A. No. 147 of 2011

(Condone delay Application)

This is an application to condone the delay of 90 days. We have gone through the affidavit as well as additional affidavit explaining the reasons for the delay. The main Order was passed on 13.12.2010. Thereafter they filed a review, which was dismissed on 24.03.2011. The Appellant after getting the legal opinion from the counsel concerned, filed this Appeal on 06.05.2011. Thus there is a delay of 90 days.

But there is no clear explanation as to the delay for the period between 24.03.2011, the date of dismissal of the review petition and 06.05.2011, the date of filing of the Appeal.

However, we deem it appropriate to condone the delay on payment of cost. Therefore, the Appellant is directed to pay the cost of Rs.5,000/-to a charitable organization, namely, “**SAI DEEP DR. RUHI FOUNDATION, A/C No. 952663443, A- 508, Sector 19, Noida – 201301, UTTAR PRADESH**” within two weeks.

The Application is disposed of. The Registry is directed to number the Appeal and post the matter for reporting compliance and for Admission on **20.09.2011**.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

ts/ks